

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516

CP No.-81/241/242/ND/2020

Cont. Appl.-03/2020

IN THE MATTER OF:

Mam Chand Goel & Anr.

....Applicant

Vs.

Uttar Development Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 24.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ajay K. Jain, Adv.

For the Respondent : Mr. Anant Sharma, Adv. for R-4

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the R-4 is present. Ld. Counsel on behalf of Petitioner submitted that the parties are trying to settle the matter amicably and therefore, sought adjournment. In view of request made by Ld. Counsel for the Petitioner, list the matter on **25.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)